

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**Transfer Original Petition (AT) (MRTP) No.06 of 2017**  
**(Old RTPE No.323 of 1996)**

**In the matter of:**

**Smt. Shobha Rani Jain**

**...Complainant**

**Vs.**

**Delhi Development Authority**

**...Respondent**

**Appearance:** Shri Dhruv Shukla and Shri Vipin, Advocates with Smt. Shobha Rani Jain complainant/ witness.

Shri Rajat Malhotra, Advocate for the Respondent.

**18.03.2019**

Case is listed today for cross-examination of the Complainant's witness. Witness is present.

Shri Rajat Malhotra, learned Counsel appearing for the Respondent admitted the documents (five annexures) at Sr. No.3, 3, 4, 5 and 6 filed along with application dated 19.02.2019.

A joint application has been moved on behalf of both the parties for adjournment on the ground that the parties are trying to settle the matter amicably.

As prayed by the parties, put up on 09.04.2019 for cross-examination/ further orders.

**[Peeush Pandey]**  
**Registrar**